

**TUESDAY, THE 28<sup>TH</sup> AUGUST, 2018**

**AT 10.00 A.M.**

**I. QUESTIONS**

Questions entered in the separate list to be asked and answers given.

**II. CALLING ATTENTION NOTICES**

1. i) SMT. SARVJIT KAUR MANUKE, MLA }  
ii) SARDAR HARPAL SINGH CHEEMA, MLA } to draw the  
attention of the Minister for Higher Education  
towards non-implementation of the Punjab Official  
Language Act.

(No. 6)

2. i) SARDAR HARPAL SINGH CHEEMA, MLA }  
ii) SARDAR KULWANT SINGH, MLA }  
iii) PROF. BALJINDER KAUR, MLA } to draw the  
attention of the Minister for Health & Family  
Welfare towards unavailability of basic testing  
machines in cancer affected areas of Barnala,  
Sangrur and Bathinda Districts.

(No. 10)

**III. MOTION UNDER RULE 16**

**A MINISTER to move that** the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned **sine-die**.

**IV. PAPERS TO BE RE-LAID / LAID ON THE TABLE**

1. **A MINISTER to re-lay on the Table** the Punjab Goods and Services Tax Rules, 2017, as required under Section 166 of the Punjab Goods and Services Tax Act, 2017.
2. **A MINISTER to lay on the Table** the Annual Report of the Bathinda Development Authority, Bathinda for the year 2016-17, as required under Section 54(2) of the Punjab Regional and Town Planning and Development Act, 1995.
3. **A MINISTER to lay on the Table** 14<sup>th</sup> Annual Reports & Accounts of the Punjab Agro Foodgrains Corporation Limited, for the year 2015-16, as required under Section 619(A) of the Companies Act, 1956.

4. **A MINISTER to lay on the Table** the 35<sup>th</sup> Annual Reports & Accounts of the Punjab Tourism Development Corporation Limited, for the year 2013-14, as required under Section 619(A) of the Companies Act, 1956.
5. **A MINISTER to lay on the Table** 13<sup>th</sup> Annual Report & Accounts of the Gulmohar Tourist Complex (Holiday Home) Limited, for the year 2015-16, as required under Section 619(A) of the Companies Act, 1956.
6. **A MINISTER to lay on the Table** 13<sup>th</sup> Annual Report & Accounts of the Neem Chameli Tourist Complex Limited, for the year 2015-16, as required under Section 619(A) of the Companies Act, 1956.

#### V. LEGISLATIVE BUSINESS

1. **The Indian Penal Code (Punjab Amendment) Bill, 2016.** **A MINISTER** to withdraw the Indian Penal Code (Punjab Amendment) Bill, 2016 which was introduced in and passed by the 14<sup>th</sup> Punjab Vidhan Sabha during its 12<sup>th</sup> Session, 2016 on the 21<sup>st</sup> March, 2016 and the assent thereof is awaited.
2. **The Code of Criminal Procedure (Punjab Amendment) Bill, 2016.** **A MINISTER** to withdraw the Code of Criminal Procedure (Punjab Amendment) Bill, 2016 which was introduced in and passed by the 14<sup>th</sup> Punjab Vidhan Sabha during its 12<sup>th</sup> Session, 2016 on the 21<sup>st</sup> March, 2016 and the assent thereof is awaited.
3. **The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2015.** **A MINISTER** to withdraw the Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2015 which was introduced in and passed by the 14<sup>th</sup> Punjab Vidhan Sabha during its 11<sup>th</sup> Session, 2015 on the 23<sup>rd</sup> September, 2015 and the assent thereof is awaited.
4. **The Punjab State Higher Education Council Bill, 2018.** **A MINISTER** to introduce the Punjab State Higher Education Council Bill, 2018.  
  
To move that the Punjab State Higher Education Council Bill, 2018, be taken into consideration at once.  
  
Also to move that the Bill be passed.
5. **The Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018.** **A MINISTER** to introduce the Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018.  
  
To move that the Punjab Protection of Interests of Depositors (In Financial Establishments) Bill, 2018, be taken into consideration at once.  
  
Also to move that the Bill be passed.

6. **The Salary and Allowances of Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018.**

**A MINISTER** to introduce the Salary and Allowances of Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018.

To move that the Salary and Allowances of Leader of Opposition in Legislative Assembly (Second Amendment) Bill, 2018, be taken into consideration at once.

Also to move that the Bill be passed.

7. **The Indian Penal Code (Punjab Amendment) Bill, 2018.**

**A MINISTER** to introduce the Indian Penal Code (Punjab Amendment) Bill, 2018.

To move that the Indian Penal Code (Punjab Amendment) Bill, 2018, be taken into consideration at once.

Also to move that the Bill be passed.

8. **The Code of Criminal Procedure (Punjab Amendment) Bill, 2018.**

**A MINISTER** to introduce the Code of Criminal Procedure (Punjab Amendment) Bill, 2018.

To move that the Code of Criminal Procedure (Punjab Amendment) Bill, 2018, be taken into consideration at once.

Also to move that the Bill be passed.

**VI. DISCUSSION ON THE REPORT OF JUSTICE (RETD.) SHRI RANJIT SINGH COMMISSION OF ENQUIRY ALONGWITH ACTION TAKEN REPORT THEREON**

**(Two Hours)**

**CHANDIGARH:  
THE 27<sup>TH</sup> AUGUST, 2018**

**SHASHI LAKHANPAL MISHRA,  
SECRETARY.**

  
Superintendent  
Punjab Vidhan Sabha  
Chandigarh